REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 1/9/84

APPLICATION NO 731/87(F)

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Applicant

Smt.Ahalya Bai

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Director General(STN), P&T, ND.

To

- 1. Smt. Ahalya Bai, W/o Mr. H. Krishna Bhatta, No.18, 'Kowshik' R.B.I. Colony, 3rd Block, Jayanagar, Bangalore-11.
- Shri Stenley Lazerns, Advocate,
 32, Old Madras Road, Banga-lore-8.

Subject: <u>SENDING COPIES OF CRDER PASSED BY THE BENCH</u>
Please find enclosed herewith the copy of **CENTRAL AND AND ER**

application on 25-8-1987.

SECTION OFFICE (JUDICIAL)

Encl : as above

RECEIVED & Copic \$19/87

02/09/87 Diary No. 1043/CR/89

Date: 3/9/80 J

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

APPLICATION NO. 731/1987

Smt. Ahalya Bai, W/o Mr. H. Krishna Bhatta, No.18, 'Kowshik', R.B.I. Colony, 3rd Block, Jayanayar, Banyalore-11.

Applicant.

(Shri Stenley Lazerns, Advocate)

V.

The Director General (STN), Indian Post & Telegraphs Dept., New Delhi.

Respondent

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

In this application made under Section 19 of the Administrative Tribunals Act, 1935 ('the Act'), the applicant has challenged order No. AP/14-22 dated 21.1.1935/19.2.1935.

- 2. In I.A. No.1, the applicant has sought for condonation of delay of 1 year and 345 days as has calculated by the office. But according to our calculation, there is a delay of one year and 112 days.
- In her affidavit, in support of the I.A.No.1, the applicant states that her colleagues had told her that the period of limitation for making an application under

the Act was 3 years and therefore there is delay. We are of the view that this allegation is as vague as it could be. Even otherwise, this ground, even if it is true, which we very seriously doubt, does not constitute a sufficient ground for condoning the inordinate delay. On any view of the matter, the facts and circumstances stated by the applicant do not constitute a sufficient ground to condone the inordinate delay. In this view, I.A. No.1 is rejected.

4. In the light of our above discussion, we reject I.A. No.1. As a consequence, we reject the main application without notices to the respondents.

Sd).
Vice-Chairman PP/ /

Sd|-Member (A)

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dms/Mrv.

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ADDITIONAL BENCH

BAMGALORE